## Mechanism for speedy resolution of disputes

410. SHRI SANJAY SETH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware that there is a need to create a vibrant dispute resolution system for speedy trial of commercial disputes and in the interest of ease of doing business;

(b) if so, the mechanism put in place to create more tribunals and encourage arbitration in the country; and

(c) the steps being taken to train and groom professional arbitrators in the country, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) Yes, Sir.

(b) and (c) The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 and The Arbitration and Conciliation (Amendment) Act, 2015 have been enacted with a view to improve the contract enforcement and ranking in ease of doing business and shall result in expeditious disposal of commercial and other disputes.

## Functionality of CCTV cameras in Courts

411. SHRI VIVEK GUPTA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether inoperative CCTV cameras installed in Courts is leading to situation of endangering the accused and complainants alike;

(b) the State-wise details of CCTV cameras installed in courts along with expenditure incurred thereon during the last three years, including district-wise details for West Bengal;

(c) the current Court-wise operative State of existing CCTV cameras and details of their monitoring done by the Ministry;

(d) whether the Ministry intends to install CCTV cameras in all Courts across the country; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (e) The primary responsibility for development